

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
STARRED QUESTION NO. 53
TO BE ANSWERED ON 18.11.2016

JUVENILE HOMES

53 SHRI PRALHAD JOSHI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be please to state:

- a) whether most of the Government agencies in the country act as both special homes as well as observation homes for the juveniles and if so, the details thereof;
- b) whether the Government has taken note of incidents of child abuse committed in such homes, and If so, the number of such incidents reported and the action taken thereon during the last three years and the current year, State/UT-wise;
- c) whether the Government has carried out any survey to know the problems in the special homes for juveniles in the country, and if so, the details and the outcome thereof; and
- d) the funds sanctioned, released and utilised by the State Governments to run these special homes during the said period, State/UT-wise?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a) to (d): A Statement is laid on the Table of the House.

Statement referred to in reply to part (a) to (d) of the Lok Sabha Starred Question No. 53 for answer on 18.11.2016 raised by Shri Pralhad Joshi regarding “Juvenile Homes”

- (a) : There are 356 homes being run by the State Government/UT Administration including observation homes/special homes for children in conflict with law and being funded under Integrated Child Protection Scheme (ICPS). Out of these 19 are observation cum special homes being run in eight States/UTs namely Andhra Pradesh, Arunachal Pradesh, Chandigarh, Gujarat, Maharashtra, Manipur, Odisha and West Bengal .The details of Observation cum Special Homes State/UT-wise are at **Annexure-I**.
- (b): The National Commission for Protection of Child Rights (NCPCR) has reported that it has registered 63 complaints concerning child abuse committed in Child Care Institutions (CCIs) including observation homes / special homes during the last three years and the current year 2016-17. The State/UT-wise details is at **Annexure-II**.
- (c): The primary responsibility of effective functioning of the Child Care Institutions (CCIs) including homes for children in conflict with law vests with the State Governments/ UT Administrations concerned, the Government of India has recently enacted the Juvenile Justice (Care and Protection of Children) Act, 2015, (JJ Act) which has come into effect from 15th January, 2016 repealing the Juvenile Justice (Care and Protection of Children) Act, 2000. The Ministry has been requesting the State Governments/UT Administrations from time to time to identify and register all CCIs under relevant provisions of JJ Act and set up functional inspection and other Committees to ensure that children in all the CCIs receive the best of care, and are not subject to any kind of abuse and neglect. Further, the review of CCIs under the JJ Act, 2000/2015 has been undertaken by this Ministry. Once completed, finding from this process, will be shared with States/UTs for further action.
- (d): The details of funds sanctioned, released and utilized by the State Governments/UTs under ICPS including funds to run special homes during each of the last three years and the current year, State/UT-wise is at **Annexure-III**.

Annexure-I

Annexure referred to in reply to part (a) of the Lok Sabha Starred Question No.53 for 18.11.2016 raised by Shri Pralhad Joshi regarding Juvenile Homes.

State/UT-wise details of Observation cum Special Homes supported under ICPS

| S. No. | State | Observation Home | Special Home | Observation cum Special Home | Place of Safety | Juvenile Home as on 31/03/2016 |
|--------|-------------------|------------------|--------------|------------------------------|-----------------|--------------------------------|
| 1 | Andhra Pradesh | 6 | 2 | 2 | 0 | 10 |
| 2 | Arunachal Pradesh | 0 | 0 | 1 | 0 | 1 |
| 3 | Assam | 5 | 0 | 0 | 0 | 5 |
| 4 | Bihar | 12 | 1 | 0 | 0 | 13 |
| 5 | Chhattisgarh | 13 | 7 | 0 | 5 | 25 |
| 6 | Goa | 2 | 2 | 0 | 0 | 4 |
| 7 | Gujarat | 3 | 0 | 3 | 0 | 6 |
| 8 | Haryana | 4 | 1 | 0 | 0 | 5 |
| 9 | Himachal Pradesh | 1 | 0 | 0 | 0 | 1 |
| 10 | Jammu and Kashmir | 2 | 0 | 0 | 0 | 2 |
| 11 | Jharkhand | 10 | 1 | 0 | 0 | 11 |
| 12 | Karnataka | 16 | 1 | 0 | 0 | 17 |
| 13 | Kerala | 14 | 2 | 0 | 1 | 17 |
| 14 | Madhya Pradesh | 18 | 3 | 0 | 0 | 21 |
| 15 | Maharashtra | 53 | 0 | 2 | 0 | 55 |
| 16 | Manipur | 4 | 0 | 1 | 0 | 5 |
| 17 | Meghalaya | 3 | 0 | 0 | 0 | 3 |
| 18 | Mizoram | 8 | 2 | 0 | 0 | 10 |
| 19 | Nagaland | 10 | 2 | 0 | 0 | 12 |

| | | | | | | |
|----|----------------------|------------|-----------|-----------|----------|------------|
| 20 | Odisha | 1 | 0 | 5 | 0 | 6 |
| 21 | Punjab | 4 | 2 | 0 | 0 | 6 |
| 22 | Rajasthan | 36 | 1 | 0 | 0 | 37 |
| 23 | Sikkim | 2 | 1 | 0 | 0 | 3 |
| 24 | Tamil Nadu | 8 | 2 | 0 | 0 | 10 |
| 25 | Tripura | 1 | 1 | 0 | 0 | 2 |
| 26 | Uttar Pradesh | 30 | 2 | 0 | 0 | 32 |
| 27 | Uttarakhand | 7 | 2 | 0 | 0 | 9 |
| 28 | West Bengal | 10 | 0 | 4 | 0 | 14 |
| 29 | Telangana | 3 | 2 | 0 | 0 | 5 |
| 30 | Andaman & Nicobar | 0 | 0 | 0 | 0 | 0 |
| 31 | Chandigarh | 0 | 0 | 1 | 0 | 1 |
| 32 | Dadra & Nagar Haveli | 0 | 0 | 0 | 0 | 0 |
| 33 | Daman and Diu | 0 | 0 | 0 | 0 | 0 |
| 34 | Lakshadweep | 0 | 0 | 0 | 0 | 0 |
| 35 | NCT of Delhi | 4 | 1 | 0 | 1 | 6 |
| 36 | Puducherry | 2 | 0 | 0 | 0 | 2 |
| | | 292 | 38 | 19 | 7 | 356 |

Annexure referred to in reply to part (b) of the Lok Sabha Starred Question No.53 for 18.11.2016 raised by Shri Pralhad Joshi regarding 'Juvenile Homes.

State/UT-wise details of cases registered by NCPDR regarding child abuse committed in Child Care Institutions (CCIs) including Observation homes / Special homes during the last three years and the current year 2016-17.

| S. No | States/UTs | 2013-14 | 2014-15 | 2015-16 | 2016-17 | Total |
|-------|----------------------------|----------|-----------|-----------|-----------|-----------|
| 1 | Andaman and Nicobar Island | - | - | - | - | - |
| 2 | Andhra Pradesh | 1 | 1 | - | - | 2 |
| 3 | Arunachal Pradesh | - | - | - | - | - |
| 4 | Assam | - | - | - | - | - |
| 5 | Bihar | - | - | 1 | - | 1 |
| 6 | Chhattisgarh | - | - | - | - | - |
| 7 | Chandigarh | - | - | - | 1 | 1 |
| 8 | Daman and Diu | - | - | - | - | - |
| 9 | Delhi | - | 3 | 1 | 4 | 8 |
| 10 | Dadra and Nagar Haveli | - | - | - | - | - |
| 11 | Goa | - | - | - | - | - |
| 12 | Gujarat | - | - | - | - | - |
| 13 | Himachal Pradesh | - | - | - | - | - |
| 14 | Haryana | 1 | 1 | 3 | 2 | 7 |
| 15 | Jharkhand | - | - | - | 1 | 1 |
| 16 | Jammu & Kashmir | - | - | - | - | - |
| 17 | Karnataka | - | 1 | - | 1 | 2 |
| 18 | Kerala | - | - | - | 1 | 1 |
| 19 | Lakshadweep | - | - | - | - | - |
| 20 | Maharashtra | - | 2 | - | - | 2 |
| 21 | Meghalaya | - | - | - | - | - |
| 22 | Manipur | 1 | - | 1 | - | 2 |
| 23 | Madhya Pradesh | - | 1 | 3 | - | 4 |
| 24 | Mizoram | - | - | - | - | - |
| 25 | Nagaland | - | - | - | - | - |
| 26 | Odisha | 2 | 1 | - | - | 3 |
| 27 | Punjab | - | - | 1 | - | 1 |
| 28 | Puducherry | - | - | - | - | - |
| 29 | Rajasthan | 1 | - | - | 3 | 4 |
| 30 | Sikkim | - | - | - | - | - |
| 31 | Tamil Nadu | - | 1 | 1 | 2 | 4 |
| 32 | Telangana | - | - | - | - | - |
| 33 | Tripura | - | - | - | - | - |
| 34 | Uttarakhand | - | - | - | - | - |
| 35 | Uttar Pradesh | 2 | 5 | 8 | 3 | 18 |
| 36 | West Bengal | - | - | 2 | - | 2 |
| | Total | 8 | 16 | 21 | 18 | 63 |

Annexure-III

Annexure referred to in reply to part (d) of Lok Sabha Starred Question No.53 for 18.11.2016 raised by Shri Pralhad Joshi regarding Juvenile Homes.

Details of Fund Sanctioned, Released and Utilized by State Govt. during FY 2013-14, 2014-15, 2015-16 and current year under ICPS.

| S.No | Name of the States/UTs | 2013-14 | | | 2014-15 | | | 2015-16 | | | 2016-17 |
|------|------------------------|----------------------------------|--------------------------------|--------------------------------|----------------------------------|--------------------------------|--------------------------------|----------------------------------|--------------------------------|---------------------------------|----------------------------------|
| | | Amount Sanctioned (Rs. in Lakhs) | Amount Released (Rs. in Lakhs) | Amount Utilised (Rs. in Lakhs) | Amount Sanctioned (Rs. in Lakhs) | Amount Released (Rs. in Lakhs) | Amount Utilised (Rs. in Lakhs) | Amount Sanctioned (Rs. in Lakhs) | Amount Released (Rs. in Lakhs) | Amount Utilised* (Rs. in Lakhs) | Amount Sanctioned (Rs. in Lakhs) |
| 1 | Andhra Pradesh | 1206.50 | | 1107.21 | 301.62 | 301.62 | 275.24 | 238.58 | 238.58 | 104.78 | 110.74 |
| 2 | Arunachal Pradesh | 54.74 | 54.74 | 26.50 | 130.68 | 130.68 | 84.17 | 571.68 | 571.68 | * | 52.29 |
| 3 | Assam | 1080.00 | 1080.00 | 1020.50 | 1010.36 | 1010.36 | 1332.49 | 597.90 | 597.90 | 1025.07 | 413.64 |
| 4 | Bihar | 957.56 | 957.56 | 515.42 | 204.75 | 204.75 | 1721.60 | 2687.89 | 2687.89 | * | 551.62 |
| 5 | Chhattisgarh | 213.34 | 213.34 | 213.34 | 821.24 | 821.24 | 1620.47 | 3955.55 | 3955.55 | * | 527.77 |
| 6 | Goa | - | - | - | 100 | 100 | 240.11 | 235.25 | 235.25 | 39.68 | 36.83 |
| 7 | Gujarat | 979.35 | 979.35 | 1004.35 | 1925.75 | 1925.75 | 1404.29 | 2328.90 | 2328.90 | 1510.37 | 769.95 |
| 8 | Haryana | 1085.51 | 1085.51 | 846.59 | 1526.72 | 1526.72 | 678.15 | 496.44 | 496.44 | 350.89 | 0.00 |
| 9 | Himachal Pradesh | 84.96 | 84.96 | 153.23 | 835.71 | 835.71 | 228.25 | 604.04 | 604.04 | 1255.12 | 129.43 |
| 10 | Jammu & Kashmir | - | - | - | - | - | - | 113.35 | 113.35 | 0 | 43.12 |
| 11 | Jharkhand | 144.96 | 144.96 | 471.75 | 36.03 | 36.03 | 87.32 | 369.88 | 369.88 | 387.42 | 152.84 |
| 12 | Karnataka | 2403.63 | 2403.63 | 2388.38 | 3689.87 | 3689.87 | 3747.81 | 1845.24 | 1845.24 | 2193.66 | 507.56 |
| 13 | Kerala | 718.17 | 718.17 | 426.65 | 1354.35 | 1354.35 | 1340.30 | 944.39 | 944.39 | 660.25 | 216.96 |
| 14 | Madhya Pradesh | 546.03 | 546.03 | 546.03 | 1889.69 | 1889.69 | 2096.53 | 1116.03 | 1116.03 | 2373.81 | 913.11 |
| 15 | Maharashtra | 557.56 | 557.56 | 1510.80 | 762.32 | 762.32 | 762.32 | 3138.75 | 3138.75 | * | 699.53 |
| 16 | Manipur | 658.15 | 658.15 | 511.26 | 138.48 | 138.48 | 1986.84 | 3083.18 | 3083.18 | * | 241.34 |
| 17 | Meghalaya | 762.45 | 762.45 | 762.45 | 2003.83 | 2003.83 | 1975.50 | 1469.55 | 1469.55 | 1497.88 | 2060.33 |

| S.No | Name of the States/UTs | 2013-14 | | | 2014-15 | | | 2015-16 | | | 2016-17 |
|------|--------------------------|----------------------------------|--------------------------------|--------------------------------|----------------------------------|--------------------------------|--------------------------------|----------------------------------|--------------------------------|---------------------------------|----------------------------------|
| | | Amount Sanctioned (Rs. in Lakhs) | Amount Released (Rs. in Lakhs) | Amount Utilised (Rs. in Lakhs) | Amount Sanctioned (Rs. in Lakhs) | Amount Released (Rs. in Lakhs) | Amount Utilised (Rs. in Lakhs) | Amount Sanctioned (Rs. in Lakhs) | Amount Released (Rs. in Lakhs) | Amount Utilised* (Rs. in Lakhs) | Amount Sanctioned (Rs. in Lakhs) |
| 18 | Mizoram | 696.42 | 696.42 | 712.76 | 1919.02 | 1919.02 | 1919.02 | 2079.44 | 2079.44 | 2079.44 | 1949.55 |
| 19 | Nagaland | 911.41 | 911.41 | 911.41 | 957.41 | 957.41 | 1662.70 | 2257.65 | 2257.65 | 1473.21 | 382.75 |
| 20 | Odisha | 1227.20 | 1227.20 | 1224.57 | 2544.82 | 2544.82 | 1786.31 | 3309.07 | 3309.07 | 2669.74 | 910.39 |
| 21 | Punjab | 191.27 | 191.27 | 216.10 | 507.12 | 507.12 | 570.61 | 820.81 | 820.81 | 515.57 | 253.60 |
| 22 | Rajasthan | 2347.56 | 2347.56 | 2288.27 | 3395.82 | 3395.82 | 3654.40 | 3258.92 | 3258.92 | 2929.43 | 0.00 |
| 23 | Sikkim | 15.97 | 15.97 | 54.55 | 390.24 | 390.24 | 413.88 | 562.00 | 562.00 | 303.74 | 117.50 |
| 24 | Tamil Nadu | 2131.05 | 2131.05 | 1541.83 | 3067.10 | 3067.10 | 2804.89 | 825.04 | 825.04 | 4282.78 | 5638.82 |
| 25 | Telangana | - | - | - | 2087.59 | 2087.59 | 203.53 | 354.88 | 354.88 | 93.94 | 0.00 |
| 26 | Tripura | 124.42 | 124.42 | 124.42 | 1227.34 | 1227.34 | 1073.70 | 710.63 | 710.63 | 680.20 | 676.04 |
| 27 | Uttar Pradesh | 1109.39 | 1109.39 | 1009.45 | 1798.90 | 1798.9 | 3552.11 | 2884.18 | 2884.18 | 3293.57 | 692.48 |
| 28 | Uttarakhand | 333.92 | 333.92 | - | 83.48 | 83.48 | 11.05 | 66.88 | 66.88 | 3.89 | 15.54 |
| 29 | West Bengal | 2373.04 | 2373.04 | 2046.26 | 2574.04 | 2574.04 | 4348.35 | 508.67 | 508.67 | 1067.29 | 3017.11 |
| 30 | Andaman & Nicobar Island | - | - | - | 145.90 | 145.90 | 0.00 | 36.03 | 36.03 | 36.03 | 36.88 |
| 31 | Chandigarh | 17.58 | 17.58 | 42.26 | 362.22 | 362.22 | 228.30 | 357.82 | 357.82 | 324.15 | 245.44 |
| 32 | Dadra & Nagar Haveli | 2.09 | 2.09 | 3.15 | 68.61 | 68.61 | 6.71 | 58.66 | 58.66 | 5.84 | 68.26 |
| 33 | Daman & Diu | 69.28 | 69.28 | 19.32 | 80.61 | 80.61 | 32.73 | 82.82 | 82.82 | 57.69 | 20.71 |
| 34 | Delhi | 404.73 | 404.73 | 502.44 | 606.22 | 606.22 | 838.68 | 1363.40 | 1363.40 | 931.53 | 0.00 |
| 35 | Lakshadweep | - | - | - | - | - | - | 0.00 | 0.00 | - | 0.00 |
| 36 | Puducherry | 64.66 | 64.66 | 340.46 | 1168.57 | 1168.57 | 676.23 | 559.60 | 559.60 | * | 175.02 |
| | Total | 23472.9 | 23472.9 | 22541.71 | 39716.41 | 39716.41 | 43364.59 | 43893.1 | 43893.1 | 32146.97 | 21627.15 |

*** Utilization Certificate from these States/UTs are awaited**

